

installed in a few locations. The initial costs of such systems are at present high. They are expected to be available more widely after costs are brought down and the techno-economic viability is established.

Joint Consultation Scheme for Employees in Delhi Administration

8950. SHRI SATYAGOPAL MISRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi Administration has any Joint Consultative Scheme for its employees ;

(b) if so, details of the same ;

(c) if not, whether Government propose to introduce any such scheme in the immediate future ; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) :

(a) No, Sir.

(b) Does not arise.

(c) and (d). The Directorate of Education of the Delhi Administration has drawn up a Scheme for Joint Consultative Machinery in respect of the Government School teachers in Delhi. The details are under process. Delhi Administration are also considering the feasibility of constituting a Joint Consultative Machinery in respect of their Ministerial Staff.

Opening of Sub Regional Office of Employees Provident Fund at Jamshedpur

8951. SHRI R.P. YADAV : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that there is a great demand for opening of a Sub Regional Office of the Provident Fund organisation at Jamshedpur; and a large number of Members of Parliament and Trade Unions had also written to the Minister ;

(a) if so, what action on the same has been taken by Government and

(c) whether Government will like to bifurcate Sub-Regional Office of Ranchi and open it at Jamshedpur ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) Yes, Sir.

(b) and (c). The Central Provident Fund Commissioner has proposed to place the matter regarding the opening of a Sub-Regional Office at Jamshedpur in the next meeting of the Central Board of Trustees. The matter will be considered by Government in the light of the recommendations of the Board.

Community Development Blocks of Tribal Sub-Plan Covered under I.R.D. Programmes

8952. SHRI A C. DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many Community Development Blocks of tribal sub-plans area are covered under I.R.D. Programmes in the country ;

(b) the basic differences in programme contents between I.R.D. and I.T.D. Programmes ; and

(c) the role of the ITDP authorities in implementing the I.R.D. programmes in the ITDP area ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The Integrated Rural Development Programme covers all the 5011 development blocks in the country, including blocks in the tribal sub-Plan areas.

(b) The main objective of I.R.D. Programme is to raise the families in the target groups above the poverty-line and to create substantial opportunities of employment in the rural areas. The tribal sub-Plan programmes of integrated tribal development, apart from being beneficiary-oriented, also aim at providing the infrastructure in the tribal sub-Plan areas.

(c) I.R.D. Programme in Tribal sub-Plan areas is implemented by District Rural Development Agencies (DRDAs) set up for the purpose through development blocks. The Project Officers/Administrators of ITDPs may be associated with DRDAs for implementation of the I.R.D. Programme.

Increase in the Wages of Building and Mine Workers

8953. SHRI A.C. DAS : Will the Minister of LABOUR be pleased to state :

(a) whether Government have taken decision to enhance the wages of the building and mine workers ;

(b) whether guidelines have been sent to various States and the Mineral Development Corporation to increase the wages of the mines and construction workers ;

(c) whether any notification has been issued by his Ministry ; and

(d) the details about the steps taken for implementing such decision ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD) :

(a) to (d). At the Labour Ministers'

Conference held in July, 1980, it was decided that minimum wages should be reviewed and revised, if necessary, once atleast in two years or on a rise of 50 points in the Consumer Price Index Number, whichever is earlier. These recommendations were brought to the notice of all State Governments/Union Territory Administrations for necessary follow up action.

In pursuance of the above recommendation, the Ministry of Labour notified proposals during March, 1982 to revise the minimum rates of wages in respect of certain mining employments and building and construction employments for which the Central Government is the appropriate government. For employments in building and construction industry in respect of which State Governments are the appropriate Government necessary action to revise minimum wages is to be taken by the respective State Governments.

Applications Pending From Freedom Fighters

8954. SHRI VIJAY KUMAR YADAV : Will the minister of HOME AFFAIRS be pleased to state:

(a) whether inordinate delay is made in disposing of the applications for Samman Pension of the Freedom Fighters;

(b) how many such applications are pending, State-wise upto March, 1982 and since what period; and

(c) how many persons are getting such pensions State-wise with the total yearly amount being spent thereon during last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) :

(a) No Sir. The applications